के अनुमोदन पर हम सभी सांसदों को वर्ष 1994-95 से प्रत्येक सदस्य को दो बच्चों के प्रवेश कराने का विशेष अधिकार दिया गया था लेकिन मानव संसाधन मंत्री द्वारा केन्द्रीय विद्यालयों में प्रवेश कराये जाने की कोई सीमा निर्धारित नहीं थी। यद्यपि मौटे तौर पर उपरोक्त स्थायी समिति ने कुल नये प्रवेशों का दस प्रतिशत की संख्या निश्चित की थी।

महोदय, मानव संसाधन मंत्रालय द्वारा कराये गये प्रवेशों में पैसों के लेन-देन की भी जानकारी प्राप्त हुई है। इन सभी शिकायतों के खिलाफ के.वी.एस. एसोसिएशन आफ एम्पलाइज ने एक रिट पेटीशन दिल्ली हाई कोर्ट में दाखिल की और जिसमें कि कोर्ट ने 27 मार्च, 1996 को स्पेशल डिस्पेंशेशन के अन्तर्गत किये जाने वाले सभी प्रवेशों पर रोक लगा दी।

मानव संसाधन मंत्री ने 12.7.96 को राज्य सभा में तारांकित प्रश्न सं 44 के उत्तर में भी कोर्ट के स्टे ऑर्डर की पुष्टि की। मैं मंत्री जी के उत्तर को उद्धरित करता हूं--

"On a writ petition filed in the hon. High Court of Delhi, the Court has directed that no special dispensation admission shall be made until the matter is finally disposed of."

मंत्री जी के उपरोक्त उत्तर से यह स्पष्ट है कि दिल्ली हाई कोर्ट द्वारा विशेष अधिकार के अन्तर्गत देने वाले केन्द्रीय विद्यालय के सभी प्रवेशों पर रोक लगा दी गई है। लेकिन मुझे यह जानकर बडा आश्वर्य हुआ कि केन्द्रीय विद्यालय संगठन ने अपने आदेश दिनांक 18.7.96 के अन्तर्गत सौ नये प्रवेशों की एक नयी सूची जारी की है। जिसमें कहा गया है कि यह सौ प्रवेश मानव संसाधन मंत्रालय के कर्मचारियों के लिए वर्ष 1996 और 1997 के लिए हैं। यह बात हम सबकी समझ से परे है कि कोर्ट के स्टे के बावजूद सौ नये प्रवेशों की सूची क्यों जारी की गई। एक बात जरूर स्पष्ट हो जाती है कि मानव संसाधन मंत्रालय द्वारा कोर्ट के स्टे की आड-में हम सभी सांसदों के विशेष अधिकार को छीनने की बात की है जबकि उन्होंने अपने अधिकार को पूरी तरह सुरक्षित रखा है। मैं आपके माध्यम से सरकार से मांग करता हूं कि उपरोक्त सौ नये प्रवेशों के कार्यान्वयन पर रोक लगाई जाये और मानव संसाधन मंत्रालय तथा केन्द्रीय विद्यालय संगठन के कर्मचारियों द्वारा जो सौ नये प्रवेश देकर साजिश की गई है उसकी व्यापक जांच कराई जाये। धन्यवाद।

Chaos, Anarchy And Corruption in Calcutta District Telephone Management

DR. B.B. DUTTA (Nominated): Mr. Vice-Chairman, Sir, I would like to bring to your notice and, through you, to the notice of this House the chaos and confusion prevailing in the Calcutta Telephones under the management of the Telephone Department in Calcutta District.

For the last two years or a little less than two years there was no regular Chief General Manager in the Calcutta, Telephones, Two persons were posted to occupy the post, but they refused, and they succeeded in getting postings of their choice. There was no top boss in the Calcutta Telephones.

Some persons were officiating. Only the other day one person had been posted there, but he is sufficiently junior. So, the Chief General Manager's post in the Calcutta District has been effectively downgraded. The net result is that in the decision-making process in settling matters of policy regarding various problems that are coming up from time to time in the Calcutta Telephones, which is one of the largest metropolises in the world, there is no prompt rectification.

I would like to bring to the notice of the House certain anomalies that are prevailing in various departments of the Calcutta Telephones.

The lack of supervision and control had caused the Planning Cell to fail miserably, as a large capacity of switching equipment remains idle for non-availability of external underground network, mainly cable. There has been no coordination between the installers and the planners, thereby leaving a backlog in cable work. Work orders issued for new connections remain unexecuted even for over two years in many cases. More than 500 cases are still pending. Interruptions in subscribers' lines remain unattended for months and a few hundred lines remain out of order for over 10 weeks at any point of time. This is the situation in the city today.

The Department has issued instructions for granting rental rebate against interrupted lines without waiting for written requests from the subscribers. But, this is not honoured by the 347 Special

District and even the written requests go unheeded. There has been no procedure to acknowledge the receipt of these requests. In spite of that the quantum of refunded amount of money every year goes into lakhs. How these lakhs of rupees are being paid, has got to be investigated. I would like to know the amount so refunded during the last three years. There had been instructions to fix responsibility on the defaulting officers for whose negligence, the telephones did not work and the Department had to refund the rent It is observed that there has not been even a single case where the delinquent officials have been identified and punished. To avoid large-scale refund of rental, many divisions close the interruptions to curtail the period of interruptions to avoid granting rental rebate. And that becomes a torment to the subscribers. No one keeps a watch over the issue. This is left at the mercy of the subordinate staff. Repeat faults are, therefore, innumerable in the Telephone District of Calcutta Metropolis.

In the Revenue Department, there is absolute anarchy. The district authorities will probably fail to indicate the actual amount of revenue remaining outstanding against defaulting subscribers.

THE VICE-CHAIRMAN (SHRI MD. SALIM): In the Special Mentions, you cannot bring in the entire discussion on Calcutta Telephones. You should raise certain issues. They are important issues, of course. Raise the points.

DR. B.B. DUTTA: I will just take a few minutes. Because these are vital points, I want the Department to enquire. I am making specific allegations for them to inquire.

Non-issue of bills, issue of bills against wrong names and addresses and that too after a long time have been the main reasons. Secondly, the payments received through cheques on many occasions remain unrealised as the cheques are dishonoured by the banks. This is generally detected after a lapse of six to eight months and disconnection of lines takes another few months time. This is worse in the case of STD/ISD, PCOs. Again there have been more than one hundred cases, where cheques have been dishonoured by banks, one after another, whereas the PCOs continued to work uninterrupted, because they have got connections. Many such cases detected have not been carefully examined and no remedial measures appear to have been taken. No persons have been held responsible so far. There are instances where the order for disconnection for non-payment of dues have been stayed by the senior officers in the cases of PCOs for no reasons. It is quite likely that there is connivance of the Telephone Revenue Department with the PCO owners.

The Department has yardsticks fixed for providing vehicles to the Sectional Officers. The present fleet of more than 300 vehicles, is much above what is justified. Even at this stage, regular hiring of taxis or private cars for months together has been a usual feature with the District of Calcutta and particularly in North Calcutta area of the Calcutta Telephones. For many of the cadres, a ban has been introduced...

THE VICE-CHAIRMAN (SHRI MD. SALIM) You have to conclude now.

DR. B.B. DUTTA: This is the last point I am making. If you permit I can place it on the Table of the House.

THE VICE-CHAIRMAN (SHRI MD. SALIM): You can write to the Minister with this as enclosure.

DR. B.B. DUTTA: You know, Sir, what is going on in the Calcutta Telephones.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I am not allowing an entire discussion here.

DR. B.B. DUTTA: I will make only the last point. I would mention about the last point. For the last 4 or 5 years there has been no updated telephone directory. About 90 per cent of telephone numbers have changed because of the election results. Earlier there was a scandal with regard to the publication of the telephone directory. What is the Department doing? Should the subscribers suffer like this? Before concluding, I want to say that the various aspects of corruption mismanagement and chaos that have been created in one of the largest metropolitan cities in the world should be properly investigated. I demand an inquiry. As Members of Parliament, if we write letters to

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the Department, they don't bother and they don't reply properly. Telephone lines are not being rectified. I myself had this experience. They do not care for anybody. Even when Members of Parliament are recommending telephones for some people on out of turn basis, the Telephone Exchange in Calcutta take months to provide connections. They go to the extent of taking bribes from some people. Should we allow this kind of a thing to happen in the Telephone Exchange of Calcutta? Don't we have a sense of honour and prestige? I want the Department of Communications to investigate into the whole matter and rectify the matter immediately.

THE VICE-CHAIRMAN (SHRI MD. SALIM): I would request the Minister present

here to communicate it to the Minister of Communications. It is a genuine grievance. It should be looked into.

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA): Yes, Sir.

THE VICE-CHAIRMAN (SHRI MD. SALIM): Now, the House stands adjourned till 11.00 a.m. tomorrow, the 12th September, 1996.

The House then adjourned at twenty-seven minutes past eight of the clock till eleven of the clock on Thursday, the 12th September, 1996.